

DEMAND NO. 109—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH

"That a sum not exceeding Rs. 2,00,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1959, in respect of 'Capital Outlay of the Ministry of Education and Scientific Research'".

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTEENTH REPORT

Sardar A. S. Saigal (Janjgir): Sir, beg to move:

"That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th March, 1958."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th March, 1958".

The motion was adopted.

The House will now resume further discussion on the motion moved by Shri Raghunath Singh.

Shri Raghunath Singh (Varanasi): No, Sir, introduction of bills has to be taken up first.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendments of sections 55A, 82 and 116A)

Shri Tangamani (Madurai): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Tangamani: I introduce the Bill.

STATES' REORGANISATION (AMENDMENT) BILL*

(Amendment of section 51)

Shri Easwara Iyer (Trivandrum): Sir, I beg to move for leave to introduce a Bill further to amend the States' Reorganisation Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the States' Reorganisation Act, 1956."

The motion was adopted.

Shri Easwara Iyer: I introduce the Bill.

SOCIAL CUSTOMS (CURTAILMENT OF EXPENDITURE) BILL*

Shri Jhulan Sinha (Siwan): Sir, I beg to move for leave to introduce a Bill to provide for curtailment of

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 21st March, 1958, pp. 395-97, 398-99 and 400-03.

[Shri Jhulan Sinha]

expenditure on social customs and for matters connected therewith.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for curtailment of expenditure on social customs and for matters connected therewith."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

PREVENTION OF FOOD ADUL-
TERATION (AMENDMENT)
BILL*

(Amendment of section 20 and inser-
tion of new section 21A)

Shri Jhulan Sinha (Siwan): Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

MIRZAPUR STONE MAHAL
(AMENDMENT) BILL*

(Amendment of section 3)

Shri Raghunath Singh (Varanasi): Sir, I beg to move for leave to introduce a Bill further to amend the Mirzapur Stone Mahal Act, 1886.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Mirzapur Stone Mahal Act, 1886."

The motion was adopted.

Shri Raghunath Singh: I introduce the Bill.

UNION TERRITORIES (LAWS
AMENDMENT) BILL*

(Amendment of section 3)

Shri L. Achaw Singh (Inner Manipur): Sir, I beg to move for leave to introduce a Bill further to amend the Union Territories (Laws) Act, 1950.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Union Territories (Laws) Act, 1950."

The motion was adopted.

Shri L. Achaw Singh: I introduce the Bill.

DOWRY RESTRAINT BILL*

Shri Mohan Swarup (Pilibhit): Sir, I beg to move for leave to introduce a Bill to provide for restraining the taking or giving of dowry in connection with marriages and for matters incidental thereto.

*Published in the Gazette of India Extraordinary Part II—Section dated 21st March, 1958, pp. 404-05, 406-07, 408-09 and 410-12.